

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 95/2024 in Petition No. 132/MP/2024

Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 4.1 and 5.6 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : Reliance Industries Limited (RIL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Ms. Srishti Khindaria, Advocate, GUVNL & PGVCL
Ms. Surbhi Kapoor, Advocate, GUVNL & PGVCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Lashit Sharma, CTUIL
Shri Gajedra Sinh, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the instant IA has been moved by the Petitioner to bring on record the additional document - being a letter dated 11.10.2024 addressed by the Petitioner to CTUIL and to apprise the subsequent events which have occurred after the matter was reserved for order on 13.8.2024. Learned counsel submitted that on 14.8.2024, the Petitioner submitted the necessary land documents in respect of its Connectivity Application dated 21.10.2023. However, by its letter dated 5.9.2024, CTUIL informed that since the said application was made as a captive power plant, the land documents submitted by the Petitioner cannot be considered valid, and accordingly, the Petitioner was constrained to withdraw its Connectivity Application dated 21.10.2023 by the letter dated 11.10.2024. Learned counsel further added that the Petitioner herein has also filed Petition No. 246/MP/2024 seeking directions from this Commission for the purpose of facilitating the Petitioner to obtain the GNA for its Petrochemical Plant located at Dahej at DGEN Switchyard and DGEN dedicated transmission line of Torrent Power Limited and similar issues are involved in these matters. Learned counsel, accordingly, submitted that since these issues are sectoral issues and the Petitioner intends to file a fresh application for the connectivity for its Renewable Hybrid Project at its Receiving S/s at Jamnagar Facility, the Commission may consider passing an appropriate order addressing these issues.

2. After hearing the learned counsel for the Petitioner, the Commission directed the CTUIL to file on an affidavit, within a week, the status of the connectivity application of the Petitioner.
3. Subject to the above, the Commission reserved the IA for order along with the main matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)